

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
INSPIRIT IOT TECHNOLOGIES PRIVATE LIMITED

1	Name of Corporate Person	INSPIRIT IOT TECHNOLOGIES PRIVATE LIMITED
2	Date of incorporation of corporate person	6 th September, 2018
3	Authority under which corporate person is incorporated / registered	Registrar of Companies, Chennai Block No. 6, B Wing 2 nd Floor, Shastri Bhawan 26, Haddows Road, Chennai - 600034
4	Corporate Identity Number / Limited Liability Identity Number of corporate person	U72900TN2018FTC124413
5	Address of the registered office and principal office (if any) of corporate person	No. 1, V.G. Nair Street, Devaraja Nagar, Saligramam, Chennai 600093
6	Liquidation commencement date of corporate person	7 th April, 2022
7	Date of closure of insolvency resolution process	Not applicable
8	Name, address, email address, telephone number and the registration number of the liquidator	Mr. Ananthachari Mahesh Address: No. 5/5, Iswaryas Essodammai Apartments, No. 5, Madhava Mani Avenue, Velachery, Chennai 600042 E-mail: inspiritclaims@gmail.com Tel No.: +91-9566124770 IP Regn. No.: IBBI/IPA-001/IP-P01723/2019-2020/12673
9	Last date for submission of claims	7 th May, 2022



Notice is hereby given that Inspirit IOT Technologies India Private Limited has commenced voluntary liquidation on 7th April, 2022.

The stakeholders of IOT Technologies India Private Limited are hereby called upon to submit a proof of their claims, on or before 7th May, 2022, to the liquidator at the address mentioned against item 8.

The financial creditors, if any shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



ANANTHACHARI MAHESH
Liquidator

Date: 7th April, 2022

Place: Chennai